

CENTRAL ADMINISTRATIVE TRIBUNAL

~~PRINCIPAL BENCH, DELHI~~
AHMEDABAD BENCH.

O.A No. 522 of 1993. ~~198~~
~~XXXXXX~~

DATE OF DECISION 15.03.1994.

Shri Moolchand L.Panchal. Petitioner

Shri V.S.Shah. Advocate for the Petitioner (s)

Versus

Union of India and ors. Respondent

Shri A.S.Kothari Advocate for the Respondent(s)

CORAM .

The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr. K.Ramamoorthy : Member (A)

JUDGMENT

: 2 :

Moolchand L.Panchal,
S.I., Lucking MSH,
residing at Mahesana,
Dist. Mehesana.

...Applicant.

(Advocate : Shri M.S.Shah)

Versus

1. Union of India,
representing, General Manager,
Western Railway,
Churchgate,
Bombay.
2. Divisional Railway Manager,
Western Railway,
Kothi Compound,
Rajkot.

...Respondents.

(Advocate : Shri A.S.Kothari)

ORAL JUDGMENT


O.A./522/93.


Date : 15.3.1994.

Per : Hon'ble Mr.N.B.Patel : Vice Chairman

The applicant and his advocate are not present.

Dismissed for default. No order as to costs.


(K. Ramamoorthy)
Member (A)


(N.B. Patel)
Vice Chairman

ait.

Date

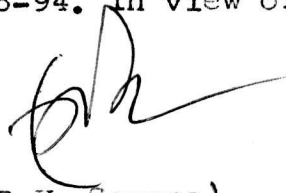
Office Report

ORDER

10-8-94

M.A. St. 235/94 in O.A. 522/93

The counsel for the applicant Mr. V.S. Shah is not present. Moreover it is seen that the objections raised has not been removed even though notices were served both on 22-4-94 and 13-6-94. In view of this, M.A. St. 235/94 rejected



(Dr. R.K. Saxena)
Member (J)



(K. Ramamoorthy)
Member (A)

*AS.

Date

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(K. Ramamoorthy)
Member (A)

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